

ITEM NO.25+26

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 380/2022

ARUN KUMAR CHATURVEDI &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION )

WITH

Miscellaneous Application No. 1661/2022 in SLP(Cr1) No. 6187/2021

([ONLY OFFICE REPORT AND LETTER DATED 09.09.2022 OF THE SPECIAL CHIEF JUDICIAL MAGISTRATE C.B.I. BHUBANESWAR (GRANT OF ANOTHER SIX MONTHS TIME TO CONCLUDE THE TRIAL) TO BE LISTED BEFORE THE HON'BLE COURT )

Date : 30-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Animesh Kumar, Adv.  
Mr. Neeraj Shekhar, AOR  
Mr. Nishant Kumar, Adv.  
Ms. Shubhangi Tiwari, Adv.  
Ms. Ayushi Singh, Adv.  
Ms. Medhna Shekhar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RMiscellaneous Application No. 1661/2022 in SLP(Cr1) No. 6187/2021

Letter of the Special Chief Judicial Magistrate C.B.I. Bhubaneswar dated 09.09.2022 has been placed before the Court for perusal who wants further six months time to conclude the trial. Taking note of the justification tendered by the CJM, time as

prayed for is granted to conclude the trial.

Let the trial court may expedite and conclude the trial as expeditiously as possible.

The Miscellaneous Application stands disposed of accordingly.

List in the month of January, 2023.

(BEENA JOLLY)  
COURT MASTER (NSH)

(ASHWANI KUMAR)  
ASTT. REGISTRAR-cum-PS